

(*Interruptions*)

14.05 hrs

RE. BILL FOR GRANTING STATEHOOD
TO DELHI

[*Translation*]

SHRI L.K. ADVANI (New Delhi): Mr. Deputy Speaker, Sir, before adjourning the House for Lunch, the hon. Speaker invited leaders of all political parties to his chamber to discuss as to how to proceed with the Bill for granting statehood to Delhi. I regret to say that no member of the Congress (I) Party was present in the meeting. (*Interruptions*)

So far I can recollect I have seldom come across an event in my Parliamentary career when the hon. Speaker extended invitation and leader of any party or Members of a party remained absent in the meeting. (*Interruptions*)

[*English*]

SRI SONTOSH MOHAN DEV (Tripura West): In a meeting of the joint Parliamentary Party it happened that the opposition did not go to Mr. Balram Jakhar.

[*Translation*]

SHRI L.K. ADVANI: At that time I was not there, but today I was distressed much. If you think it proper, it is all right.

Mr. Speaker, Sir, it was expected yesterday that in case of any difference over the issue of granting statehood to Delhi, we can sit together and arrive at a consensus and all of us made a submission that efforts should be made, in this regard. Even now I am of the view that efforts should be made to arrive at a consensus. Any one of you, who has gone through this Bill which deals with granting statehood to Delhi and who might have any objection on the Bill, must have seen that there is nothing in this Bill. Only a discussion could take place on the sub-sequent follow up Bill. I would, therefore, like that the oppo-

sition parties should participate in the meeting which has been convened by the Government and have a discussion on it. Till that time the remaining proceedings of the House could be carried on and we can accept the Delhi statehood Bill today and take a decision on that. With the same confidence which was expressed in yesterday's meeting.

SHRI H.K.L. BHAGAT (East Delhi): Mr. Deputy Speaker, Sir, I have the highest regard for Mr. Advani and have always been doing so. It is not for the sake of mere formality, but in real sense I have much regards for him. (*Interruptions*)

Please do not interrupt. Is it an offence to have regards for your leader. I have regards for him and shall continue to do whether you like or do not like.

[*English*]

I think, he is one of the ablest Members of Parliament. Do not provoke me.

[*Translation*]

It is my humble submission to Mr. Advani. He has rightly told when the hon. Speaker invites, one should go. But what are the reasons that our party did not attend the meeting? A meeting was held in the presence of the hon. Speaker and points decided in the meeting were confirmed by the C.P.I. and the C.P. (M) A decision was taken in the meeting. Shri Vijay Kumar came with a wrong impression. As a matter of fact Shri Vijay Kumar has never been in the habit of making a wrong statement. But it is surprising what has happened to him and by whom he has been influenced now.

He is also a good man. I can appreciate the difficulties of Upendraji, because I have also held the charge of Minister of Parliamentary Affairs. I had too much work. He also has the same problem. I can appreciate it. Shri P. Upendra did not attend yesterday's meeting and sent Madhuji. May be he can say something else today. He may not allow Shri Satya Pal Malik to speak. But I would

[Sh. H.K.L. Bhagat]

like to say that our absence from the meeting does not mean that we had any sense of disrespect for the hon. Speaker. The hon. Speaker is respectable. I have regards for him. Representatives of our party did not attend the meeting only for the reason that the decision which was taken yesterday was not honoured today. It is you, not we, who should be held responsible for our not attending today's meeting.

Secondly, I would like to tell Mr. Advani that ... I am not saying anything on merit. *(Interruptions)*

I would not like to say anything on merit. Let me make my point. You cannot stop me. *(Interruptions)* I am not speaking at your mercy.

SHRI MADAN LAL KHURANA (South Delhi): It appears as if you are dictating us. *(Interruptions)*

[*English*]

SHRI H.K.L. BHAGAT : I will not interrupt him. I am prepared to yield if he wants... *(Interruptions)* ... What I am saying is this that we are very keen to have Delhi Statehood and we had signalled it also... *(Interruptions)* ...I am reacting in response to them. *(Interruptions)*

SHRI SHIKIHO SEMA (Nagaland): Sir, my submission is that the hon. Member, Mr Khurana's attention should be drawn to Rules 349 and 352. It seems to me that he does not know about these rules. He does not have even the minimum decorum. I would request you to draw his attention to these rules... *(Interruptions)* ...He is always misusing his right when other Members are speaking. How long will he do that? He is an elderly man and we accept that. But he should not do so. *(Interruptions)*

[*Translation*]

SHRI MADAN LAL KHURANA: Every-

body has a right to speak. It is not the meeting of the Congress Party. Is there no ruling for him *(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER: There is an agenda according to which we have to go. I am giving you very short time. They are quite good friends here and outside also. So, do not worry.

(Interruptions)

SHRI H.K.L. BHAGAT: I would not just take more than a minute. I am very positively reacting to what MR. Advani has said. The Congress is very keen that Delhi should have a good political status, should have a Council of Ministers and an Assembly. We have a number of apprehensions. The Government has brought one part of the Constitution (Amendment) Bill. There are a number of things we need in that. They have to come with those things. Then, the other Bill has not come. They are concealing more than what they are revealing. We want to raise a number of points. We can have a consensus. We are no less interested in giving a political status to Delhi. We have been asking it since 1914. And we gave it to Delhi... *(Interruptions)* ... We gave it and you had got it. You called it as white elephant. ... *(Interruptions)* ...I was in the Assembly. None of them was in the Assembly and they know nothing. *(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Rakesh, please be seated. Do not get involved in it.

(Interruptions)

[*Translation*]

SHRI MADAN LAL KHURANA: It is wrong we did not call it as a white elephant.

SHRI H.K.L. BHAGAT: Listen please listen to me. *(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER: You please

address the Chair. Then everything will be avoided.

(Interruptions)

SHRI H.K.L. BHAGAT: Now, what I am saying is this. I am not wrong on facts. Anyway, they will change their stand later on. But that is all right. We are prepared to sit with the Government and try to find out a consensus. We have a number of serious apprehensions and a number of things. The other Bill is not being brought out. Some constitutional guarantees as to what is there, what is going to happen in course of time, etc., are needed. We are prepared to sit out and have a consensus. If we try for that, will heavens fall? Of course, it is good that he has said. If we can sit and talk together and find some way out, if we can agree to a thing, then it is all right... *(Interruptions)* ... I hope that BJP is seriously interested in having Statehood and in saying that they want to do it, breast-beat on it and the Congress does not want it. If that is your game which you want to play, then we do not want to play it. *(Interruptions)*

[*Translation*]

SHRI MADAN LAL KHURANA: This is a fact that the Congress Party does not want. That is why they avoided the elections in Delhi *(Interruptions)*

[*English*]

SHRI H.K.L. BHAGAT: It is your breast-beating.

SHRI P.R. KUMARAMANGALAM: Sir, are you going to allow him to speak like this?... *(Interruptions)* ...

You know that without our support, you cannot get your constitutional amendment. You should ensure that our support exists... *(Interruptions)* ...

MR. DEPUTY SPEAKER: Mr. Kurien.

(Interruptions)

MR. DEPUTY SPEAKER: I have called Mr. Kurien.

*(Interruptions)**

MR. DEPUTY SPEAKER: Nothing is going on record.

Mr. Kurien.

PROF. P.J. KURIEN (Mavelikara): Mr. Deputy-Speaker, I would like to make it clear that we did not attend the meeting called by the hon. Speaker; we did not mean any disrespect..... *(Interruptions)*

Hon. Advaniji said that it is the first time..... *(Interruptions)**

MR. DEPUTY SPEAKER: Anything which is said without my permission will not form part of the record. Mr. Kurien.

SHRI P.J. KURIEN: Sir, I would like to make it very clear again ... *(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Agarwal, I warn you that you should not get up henceforth...

(Interruptions)

MR. DEPUTY SPEAKER: He is your Member who is speaking.

(Interruptions)

SHRI HARISH RAWAT: Sir, you warn them also.

SHRI P.R. KUMARAMANGALAM: Why have you not warned Mr. Khurana?

(Interruptions)

MR. DEPUTY SPEAKER: Mr.

Kumaramangalam, allow me to speak. This is not correct.

(Interruptions)

SHRI P. R. KUMARAMANGALAM: He can misbehave as much as he wants. Are we not Members? This too much, Sir. *(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Kumaramangalam, you are also not behaving properly in the House.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Kumaramangalam, you please sit down.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Khurana, you can see that you are attracting a lot of attention. Whatever I have said about him, I say the same about you also.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Kumaramangalam, you will not look at Mr. Khurana.

SHRI P. R. KUMARAMANGALAM: How can we provoke him, Sir?

[Translation]

SHRIDHARAM PALSHARMA (Udhampur) Sir, is he is pretty young girl that one may not look at him.

[English]

PROF. P.J. KURIEN: Sir, to keep the thing straight, I reiterate that we did not mean showing any disrespect to the Speaker by not attending the meeting called by him.

MR. DEPUTY SPEAKER: Prof. Kurien, you please address to the Chair to avoid any disturbance.

PROF. P.J. KURIEN: We respect the Chair, not only the Chair but we equally respect the decisions taken by the Speaker in the Chair. The Chair will get respect only when the decisions taken with the Chair are endorsed and upheld. That is what we feel. Hon. Advaniji said that this is the first time when the Opposition has boycotted the meeting convened by the Speaker. I would like to inform him that this is not so. Hon. Balram Jakhar called meeting with the then Opposition and I know instances when they boycotted it. At the same time, Sir, I would like to say emphatically that this is the first time in the history of the Parliament that the decision taken by the Speaker in the Chair is violated by the Government. Yesterday, Mr. Satya Pal Malik represented the Government in the meeting. Prof. Madhu Dandavate was also there. Both of them were there. Government conveniently made prof. Dandavate to absent today. Mr. Malik was sitting here but Mr. Upendra did not allow him to speak the truth. So, what is the disrespect to the Chair? Is it disrespect to the Chair to be absent or is it disrespect not to comply with his direction? For your information, I may say that you were also there.

MR. DEPUTY SPEAKER: It is not correct to bring anything which has taken place in the meeting on the floor of the House nor to refer to the Members. Please avoid that.

PROF. P.J. KURIEN: Sir the decision was taken with the Chair and the Government has gone back on it. I feel that it is a disrespect to the Chair; not only to the Chair but to the House also.

Secondly, Sir, we informed the hon. Speaker that we are prepared to attend the meeting provided we are assured that whatever decision is taken will be upheld and we should also be assured that the Government will not misrepresent in the House the decision taken by the Chair. This is what we wanted and we had also informed it to the Speaker. Our leader, Bhagatji also said that we are prepared to attend the meeting provided there is assurance:

(1) that whatever decision is taken will be upheld and

(2) that after taking the decision there, no Member will come and mis-represent here. I would request an apology from the Government, from Mr. Malhotra for having misled his Leader—because hon. Advani was not there, I believe he is a man who is telling the truth—and also for saying untruth in this House. He owes an apology to this House.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, I had said in the House that everything would have been cleared if the hon. Speaker who was present there, elaborated the issue in detail. Sir, you also were present at that time. I had put all my points regarding that issue in the beginning itself. Shri Madhu Dandavate had prepared the papers, and he had also read out the decision which was taken there. After that you had permitted to move it in the House that day.

[*English*]

MR. DEPUTY SPEAKER: You will not refer to what I had said.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA: Later on they requested not to move it on that day and suggested for voting on that for the next day. Thereafter we told if that was a gentlemanly agreement, the debates and the voting on that would be held on the next day whether we had to sit till mid night. It is correct that on the above condition we agreed to postpone it for the next day. At that time also, I had asked whether any consensus could be arrived at it? It was almost known to all that a consensus on it was impossible but even then they were given some time to tell the Government about their views regarding it. But no such thing came out there. After that Shri Advani told them to make consensus on it whenever they liked

but at the same time he asserted also that there would be no consensus among them on it except not to pass this Bill. Shri Bhagatji did not even mention once to give Delhi a statehood in his whole speech he delivered just now. He told that they want to provide an Assembly, they want to give a good political set up to Delhi. He told also that he were thinking for the last 40 years about giving something to Delhi but he has not talked of the State Assembly and the Statehood for Delhi. It is quite an honest difference of opening that they do not want to give Delhi a statehood.

[*English*]

Why don't they accept that there is an honest difference of opinion that they don't want to give Delhi a Statehood?

[*Translation*]

If they do not like it they should honestly oppose it. We know well that this Bill cannot be passed without their support.

[*English*]

It is a Constitutional Amendment.

(*Interruptions*)

SHRI HARISH RAWAT: If they want to use this House for making allegations against the Congress (I), we are not going to accept it. You give a ruling. We want to discuss it here. (*Interruptions*)

SHRI HARISH RAWAT: Mr. Deputy Speaker, Sir, kindly control him. Unnecessarily, they are saying this.

MR. DEPUTY SPEAKER: I will do that. You please sit down.

[*Translation*]

SHRI HARISH RAWAT: Sir, why should we accept their baseless allegations? it is not good, please control them.

[*English*]

MR. DEPUTY SPEAKER: Rawatji, you don't control me by saying 'control him.'. Please sit down. I am quite capable of controlling him.

(*Interruptions*)

[*Translation*]

PROF. VIJAYKUMAR MALHOTRA: Sir, I would like to take one minute more. It has repeatedly been saying that this Bill should not passed in haste and some way must be found out in consultation with each other. Sir, you might be remembering that during the last session of the House it was urged upon time and again that a consensus after sitting together should be brought on it. And now four months have passed. Since 1947, about 40 committees have been constituted to bring out a consensus over it. What will they do in 40 minutes as they could not bring out any consensus over it in 40 years? Even then we ask them to talk on it at least for half an hour. Shri Advaniji has requested to find out some way so that there may be a division on it by tonight. They may put their six points to be inserted in the Bill but it would be highly improper if the session ends without doing anything in this regard.

[*English*]

MR. DEPUTY SPEAKER: Dr. Thambi Durai. You should speak on a different issue and not on the same issue.

DR. THAMBI DURAI (Karur): Our Party today thought of attending the Meeting but we could not attend the same.

MR. DEPUTY SPEAKER: No...

(*Interruptions*)

DR. THAMBI DURAI: I want to highlight a very important factor. Yesterday, we had also attended the Meeting. I thought we can avoid wasting the time of this House. (*Interruptions*) Please listen to me. (*Interruptions*)

I thought we can avoid waste of time, while discussing this issue regarding Statehood for Delhi, thinking that all will arrive at a consensus and try to pass it. (*Interruptions*)

But every time, at the fag end of the Session, we are taking up this issue, and we are avoiding other important issues which are happening. Therefore, they would have taken this kind of an attitude, regarding taking it up today itself.

Another important thing is that we are worried about Statehood for Pondicherry. (*Interruptions*) Why are you not bothered about it? BJP is bothered only about Statehood for Delhi; the Congress is worried about Delhi Statehood. I am worried about Statehood for Pondicherry. Nobody else is bothered about it. We are neglected. The South Indians are neglected in Delhi. That is going to happen in Delhi State also. Even though we are Indians, our interests regarding our languages, our culture are not safeguarded, we know. To safeguard all these things, we wanted a consensus on this Bill. Without any consensus if you go on insisting like this, we cannot allow this being hustled. We cannot allow it.

So many Members have raised the question regarding LTTE and the Kuwait issue. Regarding Kuwait, I have already given it in writing to you. What is happening in Kuwait? So many times our people have raised it.

Anyhow, Mr Upendra is going to introduce the Prasar Bharati Bill. (*Interruptions*) Yesterday also, we saw a programme on the Doordarshan. (*Interruptions*) I am coming to the point. What is happening in Kuwait? The Doordarshan telecast showed how people are suffering there. They do not get food there. They are throwing water on food; people are rushing, begging and fighting. That is the situation prevailing there. (*Interruptions*) Our IAF planes could not land there. What action are they going to take; how are they going to bring out our people; bring them back to our country? Is it not the concern of the country? Is only Delhi State-

hood more important? What about Kuwait; what about LTTE issue and the Pondicherry issue? Please answer also these things and then proceed further. (*Interruptions*)

[*Translation*]

SHRI J.P. AGARWAL (Chandni Chowk): Mr. Deputy Speaker, Sir I should be allowed to clarify it. It is wrong (*Interruptions*)

MR. DEPUTY SPEAKER: I shall give you time.

[*English*]

MR. DEPUTY SPEAKER: Things which can be done according to rules, you are trying to do, against the rules.

(*Interruptions*)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I was making it very clear in the morning itself: it has always been the effort of the Government to arrive at a consensus on all major Bills, and there is no point in involving the hon. Speaker or you, Sir, in this matter. Yesterday, the decision was that the Government should convene a meeting, and we did consult various parties separately, on whether a meeting would be fruitful; and as I mentioned in the morning, there were wide differences. But again, the parties are ready to sit now; and from all sides a request has come. If all of them are ready, at 3 o'clock the Home Minister is ready to convene a meeting, sit with them and discuss these things.

[*Translation*]

SHRI J.P. AGARWAL: Mr. Deputy Speaker, Sir, through you, I would like to emphasise that the congress has always demanded for an Assembly and the political power for Delhi. In 1952, when there was a Assembly in Delhi, they used to call it a white elephant. And now they say that the Delhites should get Assembly only then Delhi may get the power. Were they sleeping in 1977 when

they were in power? They forgot it that Delhi belongs to the poors; No one can defeat to remove the Congress from here... (*Interruptions*)

[*English*]

SHRI D.K. NAIKAR (Dharward North): The Delhi Statehood Bill is not mentioned in the agenda itself. (*Interruptions*) Now there are no reasons given by the Minister concerned why other items mentioned in the agenda should be left out and priority should be given to the Delhi Statehood Bill. There must be reasons to explain why does he request the House to give precedence to the Delhi Statehood Bill over other items mentioned in the agenda. (*Interruptions*) Therefore, this subject cannot be discussed without being put in the agenda.

MR. DEPUTY SPEAKER: I can quite see the point in the point of order raised by Mr. Naikar. What is being discussed here is, as you know, how it is happening.

[*Translation*]

SHRI TARIF SINGH (Outer Delhi): Mr. Deputy Speaker, Sir all the parties in their manifestoes had declared to give Delhi a statehood. There was no responsible Government in Delhi which may be answerable to Delhites. All the political parties had given assurance during the election that they would provide statehood to Delhi. It is another thing whether there may or may not be consensus. As Shri Bhagatji was saying that they were making demand for it from the very beginning. Delhi could have been given a statehood long before by them if they intended for that. During the Janata regime we had presented that Bill but unfortunately that Government fell down and Delhi could not be given the statehood. Objections are being made by raising certain technical points in this regard. I would like to request you to hold an immediate discussion on giving statehood to Delhi in order to provide relief and justice to the people of Delhi.

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): I seek the cooperation of the House in humility. Since I am interested, before the adjournment of the present session, in having discussion on atrocities on women in the country, may I make a fervent appeal to all the parties not to waste the time of the House and pass the Prasar Bharati (Broadcasting Corporation of India) Bill instead. After that, if the House desires, Statehood Bill may be taken up for discussion. But, in any case, discussion on atrocities on women should take place in the House. This is my humble submission. (*Interruptions*)

SHRIMATI J. JAMUNA (Rajahmundry): I support it.

SHRI A. CHARLES (Trivandrum): The situation in Kuwait is becoming more and more alarming. Three days back, I, along with our Chief Whip, Prof. Kurien and two other members met the hon. Minister of External Affairs, Shri I.K. Gujral. We are thankful to him that he very patiently explained to us the various measures that were being taken to reach food and medicines to the people who are stranded in Kuwait. He also explained the other arrangements that were being made to repatriate the people from there. But, unfortunately, today's newspapers conveyed a very disturbing news saying that all those arrangements were scuttled. A vessel called Tipu Sultan of the Shipping Corporation of India, went there full of medicines and food. That vessel was not allowed to land near Kuwait. Now there is a shortage of food, medicines and drinking water. Doordarshan also showed a news item how people were crying for a glass of water. If everything is not settled immediately, all the people over there will be ruined. One more disturbing news has come today. There is an unfortunate propaganda that the Government of India is pro-Iraq and so our people are being harassed. There is a section of a large number of employees working in Kuwait in Government offices and other public utility services. They are compelled to attend offices but they are afraid

about the safety of their lives. Three days back I got a letter that one Mr. Sajan Ibrahim, a Naval employee has been shot dead. There is no information about his family. I would appeal to the hon. Minister that all the arrangements made may be implemented and an amicable settlement arrived at. (*Interruptions*)

MR. DEPUTY SPEAKER: Mr. Harish Rawat to call the attention.

(*Interruptions*)

MR. DEPUTY SPEAKER: I will call you afterwards, Mr. Choudhary.

SHRI P.C. THOMAS (Muvattupuzha): Our hon. Minister, Shri Unnikrishnan is going to the Gulf tomorrow. We would like to get an answer from the Government by tomorrow as to what the Government is going to do because a lot of things have to be done immediately for evacuation. Nobody from Kuwait has been evacuated so far. Only those who were brought to Aman, who about one lakh, were evacuated. There is no news as to what is happening in Kuwait. The situation there is very bad. The people there do not have food, drinking water and medicines. They have to be brought back and urgent steps have to be taken for that immediately. We suggest that Mr. Unnikrishnan stay there in Kuwait till the evacuation is complete. (*Interruptions*)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, all the parties are committed to give the right to work to the people, just as we are committed to give Statehood for Delhi. The Constitution has been amended so many times; we want it to be amended to include the right to work and the right to education. Thousands of youths outside; under the leadership of the All India Students Federation are demanding the right to work and the right to education. (*Interruptions*)

MR. DEPUTY SPEAKER: Rakheshji, please sit down.

(*Interruptions*)

MR. DEPUTY SPEAKER: You are all been very very nicely cooperating with the Chair. Now, you see. It is quarter to three O' Clock. Today we are discussing all those subjects which are not on the agenda. That is not good. Please cooperate. The subjects on the agenda are also moved by you. So, please cooperate and let us go to the subject on the agenda. Anbarasuji, you spoke in the morning. If necessary, you can speak tomorrow, not today. Now it is quarter to three O' Clock. I am calling upon Mr. Harish Rawat.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Rakesh, please go to your seat. This is not the way.

(Interruptions)

MR. DEPUTY SPEAKER: Please go back to your seats.

(Interruptions)

SHRI KAMAL NATH (Chindwara): Sir, a large number of Members are agitated about the LTTE activities. Please direct the Government to make a statement tomorrow...
(Interruptions)

SHRI ANBARASU ERA (Madras Central): Sir, I have been demanding the Government to make a statement on this issue from the beginning of this Session. *(Interruptions)*

[Translation]

SHRI HARISH RAWAT (Almora): I have a suggestion to make. Drought conditions are prevailing in the State of Tamil Nadu and Karnataka, and also in Uttar Pradesh, political workers are being harassed there. Therefore, you please allow the hon. Members belonging to these States to express their views on these issues. This would also help in saving the precious time of the House.
(Interruptions)

[English]

MR. DEPUTY SPEAKER: If you do not

go to your seats I will adjourn the House.

(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to re-assemble at 3 O' clock.

14.51 hrs

The Lok Sabha then adjourned till Fifteen of the Clock

The Lok Sabha reassembled at three minutes past Fifteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

[English]

MR. DEPUTY SPEAKER: I think the tempers have cooled down now...

(Interruptions)

SRIP.M.SAYEED: (Muzaffarnagar): Sir, a little while you have seen that the commotion on account of Members...

MR. DEPUTY SPEAKER: No, you make the point.

SHRI P.M. SAYEED: Sir, I only submit to you that those Members, particularly from Tamil Nadu and from J & K...

MR. DEPUTY SPEAKER: You are speaking for them. I will allow them to speak. Yes, Mr. Anbarasu.

SHRI KAMAL NATH (Chhindwara): Similarly, lady Members should also be allowed, Sir.

MR. DEPUTY SPEAKER: O.K., I will allow the ladies also.

SHRI ANBARASU ERA (Madras Central): Sir, thousands of innocent Srilankan Tamils are being butchered and killed in Sri Lanka. Genocide is being committed in Sri

[Sh. Anbarasu Era]

Lanka. This is a very serious problem. This matter should have been taken to the Human Rights Commission, in fact. From the beginning of this session, we have been insisting that discussion under rule 193 be allowed on this and on other problems like LTTE extremists' activities in Tamil Nadu. But this Government did not react to that. Either they should have come out with some *suo motu* statement or they should have allowed discussion under rule 193. But they did not do that. It shows that they are anti-Tamils, they are not interested in Tamil problems. Sir, I do not know whether they want to scrap Tamil Nadu from the map of India. Therefore, Sir, I want a discussion under rule 193 on this subject. At least, they should come forward with some *suo motu* statement on the subject.

[*Translation*]

SHRI BANWARI LAL PUROHIT (Nagpur): Hon. Mr. Deputy Speaker, Sir, so far as the Government is concerned, it is its primary duty to fulfil the promises it has made on the floor of the House. In this very House itself, the hon. Minister of Home Affairs had given us an assurance that necessary legislation regarding the formation of Development Boards under Article 372 of the Constitution for the Vidarbha, Marathwada and Konkan regions of Maharashtra would be brought forward, in the current session itself. Mr. Deputy Speaker, Sir, tomorrow is the last day of this session, but so far, no steps have been taken in this direction. I would like to say that the Government has failed to fulfil the assurances it had given to the people of Vidarbha, Marathwada and Konkan. We are not opposed to the proposed Bill which seeks to grant statehood to Delhi. The people of Delhi...

MR. DEPUTY SPEAKER: You please come to the point.

SHRI BANWARILAL PUROHIT: Just a minute. That Bill has become a prestige issue for the hon. Members, who have prom-

ised statehood to the people of Delhi. Similarly, today, it is a question of our prestige too. The Government should fulfil the assurance given by the Hon. Minister of Home Affairs on the basis of which we had assured the people of the backward regions of Vidarbha, Marathwada and Konkan, who have been spearheading an agitation for the development of these areas. I would like to urge upon the Government to give us at least this much assurance or at least inform us about the ground work done by the Government in this regard and tell us whether the Government proposes to fulfil its assurance or not?

MR. DEPUTY SPEAKER: How long will you drag it on? Now, please take your seat.

SHRI BANWARI LAL PUROHIT: Mr. Deputy Speaker, Sir, through this august House, I would like to tell this Government that if it fails to live up to its assurances, the people of Vidarbha, Marathwada and Konkan regions won't tolerate it and this Government would be fully responsible for any negative outcome thereof. The Government should keep this in mind. Is it so that only the problems being faced by the people of Delhi are important. What are the problems being faced by the Delhites which can be termed as 'grave'? Aren't the problems of the people of Vidarbha, Marathwada and Konkan regions, which have remained backward for the past four decades, important?

MR. DEPUTY SPEAKER: Mr. Purohit, you please sit down.

SHRI BANWARI LAL PUROHIT: Mr. Deputy Speaker, Sir, I will take my seat. If the Government gives me an assurance in this regard, I am insisting on it because I would like to know whether the Government proposes to fulfil its promise or not? I would like to have an assurance in this regard in this House, today itself. I want a categorical reply in this regard.

SHRI BHOGENDRAJHA (Madhubani): Mr. Deputy Speaker, Sir, lakhs of students and young men and women, under the

banners of All India Student's Federation and All India Youth Federation have assembled in the capital demanding the Government to go ahead with the implementation of its party Manifesto, on which we had extended our support to the present Government. Our main demands include the Right to Work and Right to Education in the list of Fundamental Rights. These people have come from various parts of the country and consists of people from all walks of life including students and youths. We the old timers may recall it that in our school days most of us were members of the All India Students Federation because in those days there was no other students' organisation in the country except the A.I.S.F. This year is being celebrated as the 'International Literacy Year' by the United Nation Organization.

SHRI NATHU SINGH (Dausa): Are you referring to the Mandal Commission Report?

SHRI BHOGENDRA JHA: Now I am talking about what I know. This issue has come up lately. I was referring to those people who have assembled here from various parts of the country. We had discussed this matter at the meeting of the Business Advisory Committee and upon my insistence, the Minister looking after the work of the B.A.C. told me that the legislation to that effect was not ready, but now when that Bill is ready, I would like to urge upon the Government to introduce it at least in the current session. Further, I would also insist that either the Prime Minister, if he has sometime at his disposal, or any other Minister should assure those people who have assembled outside, that those Bills would be introduced in the Parliament, at least in this very session. In the next session, we may pass it or we may have a discussion on it, that is altogether a different issue, but if these Constitution Amendment Bills, which seek to include among the Fundamental Rights the Right to Work and Right to Education, are not even introduced in this session, then it would be something very distressing.

SHRI RAJVEER SINGH (Aonla): Though you, I would like to inform this House

that yesterday terrorists shot dead some people in the Rohekhand division and escaped from the scene. About 3-4 people died in the bus itself and some of them were injured out of which, about 6-7 people are lying in the hospital. I would like to draw the attention of this House towards this fact that Bareilly, Pilibhit, Badaun and Lakhimpur are fast becoming major centres of extremist activities. Earlier also, I had made a mention about it, but the Government did not pay any heed to it. The Government should pay serious attention towards the increasing extremist activities in that area... (*Interruptions*) ...

SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Deputy Speaker, Sir, as Shri Bhogendra Jha has correctly observed few minutes back, it is necessary to bring forward a constitution Amendment Bill to include the Right to Work among the Fundamental Rights. I would like to say that last Friday, the Parliamentary Party met twice under the Chairmanship of the Prime Minister to discuss this issue and I would like to give you this much of information that the Right to Work will be definitely included in the Fundamental Rights and a Draft is being prepared in this regard.

[*English*]

SHRIMATI SUKHBUNS KAUR (Gurdaspur): Mr. Deputy Speaker, for two hours we have been discussing the matter about the Delhi State Bill, which is not on the agenda. For the last two weeks discussion on the atrocities on women has been listed on the agenda and each day the Minister of Parliamentary Affairs puts this item at the bottom of the agenda, but the discussion is not taking place.

MR. DEPUTY SPEAKER: Are you prepared to sit late in the night?

SHRIMATI SUKHBUNS KAUR: No, we are not prepared. It should be discussed now.

MR. DEPUTY SPEAKER: You make a proposal for this, otherwise I can't take it up

now in the House.

SHRIMATI SUKHBUNS KAUR: We will do that. (*Interruptions*)

Another point is that women migrants from Punjab were beaten up yesterday by the Delhi police, but no action has been taken. (*Interruptions*)

SHRIMATI J. JAMUNA (Rajahmundry): Sir, for the last 15 days I have been waiting to speak on the atrocities on women. But they are postponing the discussion on this. There are yet so many women Members to speak on this. On the one hand the Government says that they have constituted a Commission for women. On the other hand they are not bothered about giving chance to women Members to speak on the atrocities on women. For the last two weeks I have been waiting very patiently to speak on this. So, I am requesting you to give us the opportunity at least to speak on this subject listed under Rule 193. (*Interruptions*)

DR. BIPLAB DAS GUPTA (Calcutta South): Sir, I am raising this issue which relates to a speech made by the Indian Ambassador to the European Economic Community in a meeting in the Bengal Chamber of Commerce in Calcutta. I understand that in his speech he has made a number of points which are totally and diametrically opposed to the accepted policies of the India Government. For example, he opposed licensing and he wanted that it should be scrapped. He wanted a free economy, free import of technology and he opposed the reservation of certain areas in the economy for small enterprises. He completely denounced the public sector. What I am saying is this. Is this the policy of the Government? (*Interruptions*) He is the Ambassador of India, I don't want to mention his name. If this is the policy of the Government, if he is faithfully representing the policy of the Government, there is a radical departure from the established policies of the Government and the Government should make it clear whether he is reflecting the policies of the Government. If that is the

case, then we should have been consulted and we should not be taken for granted on this policy issue, I want to make it clear.

MR. DEPUTY SPEAKER: It is your Government.

(*Interruptions*)

DR. BIPLAB DASGUPTA: If it reflects a difference within the Government on this issue between the Ministry of Industry and the Ministry of Finance or the Ministry of Planning, that is not acceptable. Whatever are the differences, they have to resolve them within the Cabinet. But the third possibility is this, that he is speaking his own mind. If that is the case, this is a luxury which is not enjoyed by a senior civil servant Sir, he should be asked for an explanation and if the explanation is not satisfactory, he should be called back because such kind of behaviour by a civil servant should not be permitted. I would like the Government to make the position clear as to whether they are in agreement with the statement which has been made by this particular Ambassador and whether it reflects the policy of the Government...

MR. DEPUTY SPEAKER: How much time you will take?

DR. BIPLAB DASGUPTA: I am just finishing. If this is the opinion of the person himself, then that should be strongly criticised. He should be pulled back and transferred from this position of Ambassador to EEC.

[*Translation*]

SHRI JANARDAN YADAV (Godda): Mr. Deputy Speaker, Sir, the well known scientists, Shri R.C. Tyagi and Shri Jain, who had settled in the United States of America were invited by the Indian Government in 1972, to assist it in the development and manufacturing of Anti-Detector Missiles. When they were on the point of successful completion of the said project, Prof. M.G.K. Menon hatched a conspiracy to oust them and consequently,

Shri R.C. Tyagi was sent back to the Military School at Pune. Even there he was not allowed to join and thus the country's security missed a golden opportunity to benefit from Shri Tyagi's scientific endeavours. Since 1977, he has been leading a retired life. He has filed a law-suit seeking justice. I would insist upon this Government to see to it that Shri R.C. Tyagi is not denied justice because the previous Government and a Minister in the present cabinet had denied him the place he deserves. Now, this Government should rectify that mistake and reinstate him in his previous job.

SHRIMATISUBHASHINI ALI (Kanpur): Mr. Deputy Speaker, Sir, one feels very much concerned, when one goes through the newspaper reports about the mounting communal tension in various parts of the country. On the one hand, communal riots have taken place in Gujarat and on the other, the Vishwa Hindu Parishad has accelerated its programme and have started sending the 'Ram Jyoti' from Ayodhya to various parts of the country.....

SEVERAL HON. MEMBERS: It is a very positive development.

SHRIMATISUBHASHINI ALI: Along with this, there is a matter of much more serious concern... (*Interruptions*) ...

DR. SHAILENDRANATH SHRIVASTAVA (Patna): What sort of calamity will take place, if 'Ram Jyoti' is lit up in this country, where 'Jawahar Jyoti' can be lighted without any inhibition? Certainly Lord Rama is greater than Jawaharlal Nehru.

SHRIMATI SUBHASHINI ALI: Mr. Deputy Speaker, Sir, a matter of much more concern is the fact that Shri Ashok Singhal of the Vishwa Hindu Parishad paid a visit to Nepal. There, he appealed to the foreigners to despatch a 'Jatha' of 'Kar Sewaks' to India for the Construction of the Ram temple. It is *.* work. The hon. Home Minister is present in the House ... (*Interruptions*) ... Nepal is a

foreign country. No citizen of India... (*Interruptions*) ...

KUMARI UMA BHARATI (Khajuraho): Mr. Deputy Speaker, Sir, he used the term... while referring to Shri Ashok Singhal. I object to it..... (*Interruptions*) ...

MR. DEPUTY SPEAKER: Please take your seat. (*Interruptions*)

MR. DEPUTY SPEAKER: Joshi Saheb, first of all take your seat, I shall give you time. (*Interruptions*)

MR. DEPUTY SPEAKER: Please take your seat, Mr. Makkasar ji. (*Interruptions*)

MR. DEPUTY SPEAKER: Please raise your point of order after order is established in the House.

(*Interruptions*)

[*English*]

This is not going on record.

(*Interruptions*)

MR. DEPUTY SPEAKER: Please take your seat. May I have order in the House?

(*Interruptions*)

[*Translation*]

MR. DEPUTY SPEAKER: Makkasar ji, Joshi Sabhe, Please take your seats. Why do you stand up time and again while I am on my legs. I shall give you time. I invite Shri Makkasarji for sitting this side.

(*Interruptions*)

SHRI SHOPAT SINGH MAKKASAR (Bikaner): We shall not allow them to hoot any member while he is making his submission in the House. Why did all of them stand up while a lady Member was making her submission? (*Interruptions*)

MR. DEPUTY SPEAKER: You too, please sit down. Why are you standing up?

(Interruptions)

MR. DEPUTY SPEAKER: Rawat Saheb, are you also adding your voice to this?

[English]

SHRI SONTOSH MOHAN DEV (Tripura West): Sir, you allow the lady Member to continue her speech. *(Interruptions)*

MR. DEPUTY SPEAKER: You are also addition your voice to this.

(Interruptions)

MR. DEPUTY SPEAKER: Order, please.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Are you also standing up? See, the proceedings of the House have been conducted in a very conducive atmosphere for the last so many days. But today on the last day of the session, we are engaged in a long discussion on a Non-Agenda item like this.

[English]

MR. DEPUTY SPEAKER: Mr. Kamal Nath, why do you get up? I am standing. First of all, create a conducive atmosphere in the House and then let us talk.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: No one will speak now.

(Interruptions)

MR. DEPUTY SPEAKER: I shall give you time. First of all I request all of you to cool down and no to be agitated.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: Let me give my ruling on that. At least somebody should help me. Shri Sontosh Mohan Dev will help me by not raising any point of order.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Makkasar ji, you should not take it otherwise for my request you to come to this side.

SHRI SHOPAT SINGH MAKKASAR: Mr. Deputy Speaker, Sir, the question is not to come to this side or that side. Is it proper to interrupt any hon. Member? Are they along minion of Hindus? *(Interruptions)*

PROF. RAM GANESH KAPSE (Thane): Mr. Deputy Speaker, Sir, though I do not join issues with Shubhashini ji who has just made her submission here yet my point of order is this that such words should not be used here in the House against the President of the Vishwa Hindu Parishad who is not present here as you cannot reply on his behalf, so let us do it. We want to reply in his defence.

(Interruptions)

MR. DEPUTY SPEAKER: Do not speak together please.

[English]

SHRI SONTOSH MOHAN DEV (Tripura West): Let gents be quiet and let the ladies speak. *(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER: It is my

request to you not to be excited. Let my voice also be heard to others in the House. I will see the records and if I found that any aspersion has been cast on any body. I will take necessary action.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Mr. Deputy Speaker, Sir, if you allow, I may help you in maintain order in the House.

MR. DEPUTY SPEAKER: If you could maintain order outside the House, that will be on your part.

(Interruptions)

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, an advance notice is required to be given by the hon. Member for raising an issue and on the basis of the advance notice, the concerned member is allowed to raise the issue in the House. So the hon. Member should not have said anything against the President of the Vishwa Hindu Parishad who is just a citizen of the country, not a member of this House...
(Interruptions)

SHRI RAM NAIK (Bombay North): Mr. Deputy Speaker, Sir, I am on a point of order that the person on whom aspersion has been cast, is not a member of the House so he cannot defend himself I think rules do not permit to cast aspersion on a person who is unable to defend himself in the House. Aspersion has been cast on Shri Singhal ji, who is not in a position to defend himself and it is also not known whether he is the President or the General Secretary of the Vishwa Hindu Parishad. Saying something against a person who cannot defend himself here, is not appropriate and permissible under the Rules so this is my point of order.
(Interruptions)

MR. DEPUTY SPEAKER: In reply to your point of order, I already stated that I would see that records and action would be

taken if deemed necessary. Now, let us not involve ourselves in any further discussion about it.

(Interruptions)

[*English*]

MR. DEPUTY SPEAKER: If you want me to give my ruling, I can give the ruling. Do not force me to give the ruling. *(Interruptions)*

[*Translation*]

MR. DEPUTY SPEAKER: Please do not linger it any more. By now others might have got chance to speak. I have been constantly saying that I will see this matter. If you want any ruling over it, I may do that. Let me see the record first.

(Interruptions)

SHRIMATI SUBHASHINI ALI: Mr. Deputy Speaker, Sir, I am not casting aspersion on any particular person. It is highly objectionable that an Indian Citizen goes to other countries and makes appeal to the people of that country to come to the our country to break the haw of the land. I consider it quite objectionable and think that it is against the interest of our country's
(Interruptions)

MR. DEPUTY SPEAKER: Again I have to request you to sit down.

If any unparliamentary works have been said by her in her speech, it is a matter to be looked into, otherwise you should listen to whatever she is saying. However, the time will be given to you later on for pointing out anything wrong said by her in her speech.

(Interruptions)

SHRIMATI SUBHASHINI ALI: Mr. Deputy Speaker, Sir, the hon. Minister of Home Affairs is present in the House today and tomorrow is the last day of the session. I would like to submit that communalism is

[Shrimati Subhashini Lal]

being spread all over the country like wild fire and efforts are being made to internationalise the issue. I would like to request the hon. Minister of Home Affairs to let us know as to what steps are being taken by the Government to check communal tension and unlawful activities being carried out by certain elements in the country. (*Interruptions*)

KUMARI UMA BHARATI: Mr. Deputy Speaker, Sir, I am grateful to you for providing me to speak an opportunity. It has been urged upon to the devotees of Lord Ram to reach Ayodhya to participate in the Kar Seva which was to commence on 30 October. In this connection I would like to bring to your notice that crores of petro-dollars enter the country freely and publicly. No action is being taken against it. People of this country visit U.S.S.R. and one country establishes contacts with other countries in the name of socialism, but no charge of treason is levelled against them. Then what is wrong in it if in the name of religion contacts are established with Hindus living all over the world. There have been number of occasions when sikhs living all over the world were given calls to participate in the Kar Seva undertaken in the golden temple. Could they be stopped to do so? Similarly, if the General Secretary of the Vishwa Hindu Parishad gives a call to Hindus living all over the world to participate in the Kar Seva, it will be shameful and deplorable if words like traitor etc. are used against him. This is purely an allegation and whatever communal tension has been created in the country, is only due to such allegations. (*Interruptions*)

SHRI K.D. SULTANPURI (Shimla): Mr. Deputy Speaker, Sir, please provide me also an opportunity to speak. Due to excessive rainfall all the roads in Himachal Pradesh have been blocked and the State Government is not paying any attention to it. I wish that Central Assistance should be given to the State Government for this purpose and immediate steps should be taken to clear the roads.

Secondly, I would like to submit that the

support price of apple has been fixed at Rs. 1.20 per kilogram. The Government of Himachal Pradesh has made this announcement Ch. Devi Lal who happened to be the Minister of Agriculture had said that the loss will be made good by the Government and the farmers will be given a support price of Rs. 5 per kilogram. If you do not want to listen to me, I will sit on a hunger strike outside. I am also a Member of this House and I also have a right to speak. I have a right to apprise the House of my point of view. The Farmers of Himachal Pradesh were shot. The law and order situation is deteriorating day by day and all the roads in the State have been blocked. Due to this, village goods are not reaching the towns. I would like to request the Government to provide financial assistance to the State so that the situation may improve.

During election campaign Shri Gujral while delivering his speeches in election meetings made a promise that support price of an apple would be fixed at Rs. 5. But where is he today? What about the assured price of apple at Rs. 5? I would like to make a demand from the Government that the apple and fruit growers of Himachal Pradesh should be given reasonable remunerative price for their produces.

[*English*]

SHRI G.S. BASAWARAJ (Tumkur): Sir, in Karnataka, the desiccated coconut's (Bal Copra) rate has gone down. Last year it was Rs. 4,000 and this year it has gone down to Rs. 1300 to Rs. 1400 per quintal. This is of great concern to us. Growers and agriculturists are agitating which has resulted in law and order situation is going down; Road *rokos* are going on. The same situation arose in Kerala during 1987-88. At that time, the Union Government intervened and they gave a support price of Rs. 1,600 per quintal Bal copra. I urge upon the Central Government through you to give the support price of Rs. 3000 per quintal to agriculturists on the same lines. In this connection, I have given number of notices under Rules 193 and 197. But so far no action has been taken by you. I request you to kindly admit my notices and

give me an opportunity to express my views about the coconut rates. (*Interruptions*) *

MR. DEPUTY SPEAKER: This will not form part of the record.

(*Interruptions*)

[*Translation*]

SHRI MITRA SEN YADAV (Faizabad): Mr. Deputy Speaker, Sir, today youth from the book and corner of the country and thousands and students are demonstrating at the boat club. Their demand is right to work. Right to work means right to life. I would like to submit that the Government should bring forward a Bill so as to provide a right to work to the youth of the country and to inclusion this right as one of the Fundamental Rights in the Constitution. It is a very important Bill for which lakhs of people have congregated here. I would like to bring to your notice that while on the one hand these youth are supporting the Mandal Commission Report, on the other hand they are making a demand for a right to work also. I would like to request you to direct the Government to bring forward a Bill to give statutory sanction to right to work.

SHRI R.N. RAKESH (Chail): Mr. Deputy Speaker, Sir, a Harijan woman was raped and thereafter killed in Etawah. A minor girl was killed after being gangraped in Aligarh. The culprits have not yet been apprehended. When Shri Balram Singh Yadav, former Union Minister, Shrimati Shiela Dikshit, former Minister of Uttar Pradesh, Shri Gouri Shankar and Ex. M.P. Shri Chander Pal Shailani, Shri Bihari Lal alongwith 5,000 party workers protested against these atrocities, they were arrested and lodged in various jails in Uttar Pradesh. After 14 days, their detention was extended for an indefinite period. Yesterday Shri Balram Singh Yadav was beaten up in Agra Jail. People are being tortured and killed in the State. There is no democracy left in Uttar Pradesh. Through you, I would like to request the hon. Minister of Home Affairs to

make a statement in the House whether democracy will remain in the country or not?

SHRI JANAK RAJ GUPTA (Jammu): Mr. Deputy Speaker, Sir, through you, I would like to bring to the notice of the Government that in 1947 when Pakistan made an attack, lakhs of refugees who came to Jammu and Kashmir State have been residing in the districts Jammu, Kathua and Rajori since then. At that time the Government had assured them that it would provide them land and financial assistance at the rate of Rs. 25,000 per family so that they could start their own business. But sir, the assurance given to them has not yet been fulfilled. They are still living in slums. I would, therefore, like to make a request to the Government to fulfill the assurances given to them at that time by providing land and financial assistance.

SHRIDHARMPAL SHARMA (Udhampur): Mr. Deputy Speaker, Sir, refugees have been trapped in my constituency also. The same problem with my constituency also.

MR. DEPUTY SPEAKER: He has already told. Now you may please sit down.

[*English*]

SHRI DHARM PAL SHARMA: I will associate with Shri Janak Raj Gupta.

PROF. SAIF UD DIN SOZ (Baramullah): I am on a point of order Sir.

(*Interruptions*)

MR. DEPUTY SPEAKER: I am really very sorry that you have dragged this business which is not listed upto 4 O' clock.

(*Interruptions*)

PROF SAIF-UD-DIN SOZ: After the Papers were laid on the Table, we should have discussed the Calling Attention Motion and thereafter the amendments passed by

[Prof. Saif-Ud-Din Soz]

(*Interruptions*)

the Rajya Sabha on the Prasar Bharati Bill. I would request you to go to the business.

MR. DEPUTY SPEAKER: Mr. Rawat, if you are not calling the attention, then I will go to the next item in the Agenda.

[*Translation*]

(*Interruptions*)

SHRI RATILAL KALIDAS VARMA (Dhandhuka): Mr. Deputy Speaker, Sir, I and other 12 hon. Members of Parliament are trying to raise the same issue but you are not allotting the time for it. Keeping in view our request kindly allow us to raise the issue.

SHRI HARISH RAWAT (Almorah): Sir, I am not doing anything wrong.

(*Interruptions*)*

MR. DEPUTY SPEAKER: Yes, what do you want?

MR. DEPUTY SPEAKER: Whatever Shri Harish Rawat says only will go on record and nothing else.

(*Interruptions*)*

SHRI RATILAL KALIDAS VARMA : Mr. Deputy Speaker, Sir, in Baroda, Gujarat. Some people resorted to stone throwing from a religious place on a religious procession on the occasion of immersion of Ganesh idols resulting in clashes and death of 12 to 15 persons. Today the situation has reached such a point as our people cannot observe any religious festival. I would like to request you to institute an inquiry into the incident and ask the hon. Minister of Home Affairs to make a statement in this regard. (*Interruptions*)

MR. DEPUTY SPEAKER: Shri Rawat, if you are not calling the attention, then I will go to the next item.

(*Interruptions*)*

MR. DEPUTY SPEAKER: If Mr. Rawat is interested in the Calling Attention Motion, I call upon him to call the attention of the Minister.

MR. DEPUTY SPEAKER: This will not go on record.

(*Interruptions*)*

(*Interruptions*)

[*Translation*]

SHRI HARISH RAWAT: Mr. Deputy Speaker, Sir, I call the attention of the Minister of Textiles to the following matter of urgent public importance and request that he may make a statement thereon:-

15.45 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

"Reported delay in taking decision regarding extension of cotton monopoly procurement scheme to Maharashtra thus affecting the cotton growers and the steps taken by the Government in that regard."

Extension of cotton monopoly procurement scheme to Maharashtra.

[*English*]

MR. DEPUTY SPEAKER: Now, Please sit down. This has taken too much.

I have called the attention, Sir. (*Interruptions*)